

for both parents and 3/4th of this rate for a single parent. On the death of one parent, dependent pension at the latter rate will be admissible to the surviving parent.

Other Financial Assistance

Financial assistance is admissible to the nominee(s) of the deceased IPKF personnel killed while deployed in Sri Lanka from Insurance Scheme in accordance with the rules of the scheme as follows :

	Death cover (Rs.)
Army Group Insurance Scheme	
Officers	2,00,000
JCOs/Ors	75,000
Naval Group Insurance Scheme	
Officers	1,00,000
Sailors	37,000
Air Force Employees Group Insurance Scheme	
Officers in receipt of Flying Pay	4,33,400
Other Officers	1,50,000
Airmen Aircrew	2,16,500
Airmen	75,000
NCs (E)	30,000

{Translation}

Indo-Phillipines Textile Industry

4196. SHRI KALI PRASAD PANDEY : Will the Minister of TEXTILES be pleased to state :

(a) whether there is a great scope for making Indian Investment in textile industry of Phillipines;

(b) if so, the action taken by Government in this regard after January, 1986 and the details of the action proposed to be taken during the current year; and

(c) the details of textile export to Phillipines during the last year ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES AND THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI RAM NIWAS MIRDHA) : (a) and (b) Information is being collected and will be laid on the Table of the House.

(c) Export of textile items to Phillipines during the year 1986-87 is as under :

Items	Value in Rs. in lakhs
1. Handloom goods	8.16
2. Mill made/Powerloom cotton piece goods	1.00
3. Knitted fabrics (Man-made)	2.82

{English}

Implementation of Arbitration Award in DRDO

4197. SHRIMATI USHA VERMA : Will the Minister of DEFENCE be pleased to state :

(a) whether Government have taken a final decision regarding implementation of arbitration award (JCM) on Senior Scientific Assistants in the D.R.D.O.;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) Not yet, Sir.

(b) Does not arise.

(c) Some additional information having bearing on the implications of the award is being collected.

Export Obligations of Companies

4198. SHRI ANANDA PATHAK : Will the Minister of COMMERCE be pleased to state :

(a) the list of companies who have given export commitments and value of the exports and the exports actually made by them;

(b) the steps taken against erring companies who have not stuck to their commitments; and

(c) whether Government have a monitoring cell to monitor export commitments ?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI

NARAYAN DATT TIWARI) : (a) Export obligation is imposed on all the Duty free licences, Imprest licences details of which are available in weekly Bulletin of Import licences/export licences and Industrial licences, copies of which are available in Parliament Library. Besides, export obligations are being imposed by administrative Ministries/Sponsoring Authorities at the time of grant of Letters of Intent/Industrial Licences/Foreign Collaboration approvals, etc. and also in certain cases on Capital Goods licences. Aggregate data regarding export commitments of Industrial Units on various counts and exports actually achieved is not maintained.

(b) The penalties for non-fulfilment of export obligation imposed on the above licences are as under :

- (i) Handing over goods produced by the firm to MMTC/STC/PEC or any other agency nominated by Government for export.
- (ii) Recovery of liquidated damages @ 5% of annual export obligation subject to a maximum of Rs. 5 lakhs.

Besides, in the case of Capital Goods and raw material imports action for debarment and imposition of penalty against the firms can be initiated in terms of Import Export (Control) Act. 1947 and orders issued thereunder.

(c) Yes, Sir.

Salary to Honorary Commissioned Officers of Air Force

4199. **SHRI RAMASHRAY PRASAD SINGH** : Will the Minister of DEFENCE be pleased to state :

(a) whether salary to Defence Honorary Commissioned Officers of Air Force who retired in 1985 on superannuation (after attaining the age of 55 years) and re-employed in the Air Force in 1985 is not being paid to them since May, 1986 and only Dearness Allowance at old rates is being paid to them;

(b) if so, the reasons therefor; and

(c) the action proposed to be taken in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE, PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) and (b). The initial pay fixed plus gross amount of pension/or pension equivalent of gratuity on re-employment of retired Honorary Commissioned Officers/Master Warrant Officers/Warrant Officers against the vacancies of Sergeants/Corporals is not to exceed the last pay drawn under the prevailing rules. While fixing the pay of these personnel after revision of pension on the recommendations of the Fourth Pay Commission, it was found that their gross pension plus pension equivalent of gratuity in almost all cases exceeded their pre-retirement pay. This situation has arisen because Dearness Allowance/Additional Dearness Allowance sanctioned upto 568 points and two instalments of Interim Relief was merged with the pay while calculating the pension of retirees between the 31st March, 1985 and the 31st December, 1985. The Honorary Commissioned Officers are, therefore, being paid only Dearness Allowance on their pre-retirement pay or the maximum of the scale of the post, whichever is less.

(c) The matter is under consideration by the Department of Personnel and Training and Ministry of Finance.

Pension Scheme for Employees of R.B.I

4200. **SHRI M.V. CHANDRASEKHARA** Will the Minister of FINANCE be pleased to state :

(a) whether a scheme for pension benefits for the employees of the Reserve Bank of India is under-consideration of Government;

(b) if so, the details thereof; and

(c) whether employees of the Reserve Bank of India have represented to the management in this regard a number of times; if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). Reserve Bank of India has reported that the